

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(5)

D. 1.6.92

RA 181/92 in OA 1027/92

Shri Khalil Mian vs. Union of India & Anr.

ORDER

The petitioner has sought the review of the judgement in OA 1027/92 dt.13.4.1992 wherein the application of the applicant was dismissed as barred by limitation at the admission stage itself. The applicant in the OA has challenged the order of cancellation of allotment dt.16.3.1989, the eviction order dt.15.6.1989 and also the order of levy of damages in respect of the said premises. The applicant also stated in the OA that against the eviction order dt.15.6.1989, the applicant has preferred an appeal to the Appellate Authority under Section 9 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, which has been dismissed under the orders of Additional District and Sessions Judge, Delhi dt.23.3.1992. The order of the District Judge dt.23.3.1992 was not assailed in the OA 1027/92. The application was itself filed on 9.4.1992.

2. The grounds taken for review of the judgement do not relate to any fact pointing out to any mistake or error apparent on the face of judgement. Grounds A and B stated, are only argumentative raising fresh points and the case once closed cannot be reopened. The matter has been fully discussed in paras-4 and 5 of the judgement under review.

3. The review of a judgement can be done only on one of the following grounds :-

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within

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the knowledge of the party or could not be produced by him at the time the judgement was made, despite due diligence; or
(iii) for any other sufficient reason construed to mean "analogous reason".

4. The Review Application is devoid of merit and is, therefore, dismissed.

J. P. Sharma
(J.P. SHARMA)
MEMBER (J)
1-6-92